

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 34 OF 2019 &
IA NOS. 180 OF 2019 & 181 of 2019**

Dated: 12th February, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

... Appellant(s)

**M/s JSW Hydro Energy Limited
Vs.**

**Himachal Pradesh Electricity Regulatory Commission & Respondent(s)
Anr.**

Counsel for the Appellant(s) : Mr. Basava Prabhu Patil, Sr. Adv.
Mr. Aman Anand
Mr. Aman Dixit
Mr. Pratik Das
Mr. Anurag Agarwal

Counsel for the Respondent(s) : Mr. Pradeep Mishra
Mr. Manoj Kumar Sharma for R-1

Mr. Devender Kumar Pal (AE(E) for
R-2

ORDER

Admit.

Issue notice. Mr. Pradeep Misra accepts notice on behalf of Respondent No. 1. Mr. Devender Kumar Pal appears in person and accept notice on behalf of Respondent No. 2 and seeks sometime to file reply.

Two weeks' time is granted. He may file the same on or before 26.02.2019 with advance copy to the other side.

Meanwhile Respondent No.2 is directed not to withhold carrying cost amount from the monthly charges payable till further orders.

List the matter on **05.03.2019.**

(S. D. Dubey)
Technical Member
js/pk

(Justice Manjula Chellur)
Chairperson